

Statement of Immovable Property Return for the year 2013 (as on 01.01.2014)

ANNEXURE-1

Service: INDIAN CORPORATE LAW SERVICE (ICLS)

DESIGNATION: ASSISTANT OFFICIAL LIQUIDATOR

Name of officer (in full): MUKESH KUMAR SONI

DATE OF BIRTH: 24 JULY 1980

Ministry/Department/Office:

O/O OFFICIAL LIQUIDATOR HIGH COURT OF MP, INDORE
MINISTRY OF CORPORATE AFFAIRS

Present pay: Rs 22,280 + GP 5400

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Name of district sub-division, Taluk and Village in which property is situated.	Name and details of property - housing, lands and other buildings.	Cost of construction/acquirement including land in case of house and year when purchased	*Present Value	If not in own state in whose name held and his/her relationship to the Government Servant.	How acquired-whether by purchase, lease**, mortgage, inheritance gift or otherwise, with date-of-acquisition and name with details of persons from whom acquired.	Annual Income from the property.	Remarks
VILLAGE - BANARI TEHSIL- HATTA, DISTRICT -DAMOH(MP)	AGRICULTURE LAND TOTAL AREA 1.75 HECTARE (4 ACRE & 40 DISMAL)	VALUE WHEN PURCHASED IN THE YEAR -2001 @RS 25,000 /- PER ACRE	APPROX. @25,00,000 PER ACRE	OWN NAME	GIFTED BY FAMILY AND ACQUIRED FROM MR K.G.MEHTA NO RELATION WITH HIM	APPROX RS 51,000 PER ANNUM	NIL

NOTE: DURING THE YEAR 2013 (01/01/2013 TO 31/12/2013) NO IMMOVABLE PROPERTY HAS BEEN PURCHASED/ACQUIRED

Signature: _____



Date: 1-1-2014

NOTES:

- 1) In case where it is not possible to assess the value accurately the approximately value in relation to present conditions may be indicated.
- 2) **Includes short term lease also.
- 3) The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) services under rule 15(3) of the Central Civil Services (Conduct) Rules, 1955, [now rule 18(1) of the CCS (Conduct) Rules, 1964] on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any members of his family or in the name of any other person dependent on Government servant.
- 4) The wording 'no change' or 'no addition' or 'as in the previous year' should be avoided and full details provided.
- 5) The columns should be filled up nearly in capital letters.